

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:930

ANSWERED ON:02.03.2015

PF OF WORKERS UNDER ONGC

Kachhadia Shri Naranbhai;Kumar Shri Kunwar Sarvesh ;Rathod Shri Dipsinh Shankarsinh

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a)whether the Government is aware of workers from industries/PSUs including ONGC not having the right to information about their Provident Fund (PF) account from the concerned officers;

(b)whether the Government has also noticed instances of non-payment and avoidance of payment of PF by private placement agencies to the workers being deputed as contract workers in various Government Ministries/Departments;

(c)if so, the details of action initiated against the guilty persons during the last three years and the current year; and

(d)the details of funds collected as a result of the efforts made by the Government in this regard?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a): Employees Provident Fund Organisation (EPFO) has not received any complaint from any quarter in this regard.

(b) to(d): EPFO does not maintain any statistics regarding placement agencies having contract workers in Government Ministries/ Departments. However, some defaults by placement agencies have come to the notice of EPFO and action is taken as per the provisions of the Employees Provident Funds & Miscellaneous Provisions Act, 1952 and the Schemes framed thereunder.